

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.21145/2018

(Arising out of impugned final judgment and order dated 06-10-2017 in RN No. 13/2016 06-10-2017 in CCN No.6601/2016 passed by the High Court of Judicature at Allahabad)

PAPPU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 31-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Gopal Sankaranarayanan, Adv.
Mr. Siddharth, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The death sentence imposed on the appellant shall
not be executed.

The records from the High Court be called for.

Signature Not Verified

Digitally signed by
CHETAN KUMAR
Date: 2018.08.31
17:50:27 IST
Reason:

(Chetan Kumar)
A.R. -cum-P.S.

(H.S. Parasher)
Assistant Registrar